

(c). It is not proposed to set up any new plant for the manufacture of drilling machinery. Heavy Machine Building Plant of Heavy Engineering Corporation Ltd., Ranchi, is already designed for the manufacture of heavy oil drilling rigs.

**Indo-Soviet Trade**

1396-D. SHRI PRAKASH VIR SHASTRI:

DR. SURYA PRAKASH PURI:

SHRI RAMJI RAM:  
SHRI SHIV KUMAR SHASTRI:  
SHRI RAM AVTAR SHARMA:

Will the Minister of COMMERCE be pleased to state the details of the Trade Agreement recently entered into with the U.S.S.R.?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): No Trade Agreement has been recently entered into with USSR as the existing Trade Agreement between the two countries signed on 10th June, 1963 is valid upto 31st December, 1970. On 26th December, 1967, the lists of commodities to be exchanged between India and USSR during 1968 was finalised. In accordance with this, trade between the two countries during 1968 is expected to be of the order of Rs. 300 crores. Principal items to be exported from India to USSR during 1968 are traditional goods like tea, coffee, spices, mica, de-oiled cakes, etc., in addition to many kinds of manufactured goods including leather shoes, ready-made garments, bed-linen, woolen knit-wear, spectacle frames, enamel for wire, rolled steel products, accumulators, automobile tyres and tubes, etc. USSR will supply fertilizers, sulphur, rolled steel products, tin plates, chemicals, dye-intermediates, raw asbestos, wood-pulp, newsprint, machinery and equipment, spares and components for Soviet Assisted Projects, tractors, machine tools, ball, roller and taper bearings, etc.

12 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**Death of several Jawans and destruction of military wagons due to avalanche near Banihal tunnel**

MR. SPEAKER: Shri Saigal. Absent.

SHRI BAL RAJ MADHOK (South Delhi): If more than five people give notice of a calling attention, there is a ballot. If it is less than that the names should be all included. I have also given notice, but my name is not included.

MR. SPEAKER: It must have come after 10.30. There is no use raising it now.

SHRI BAL RAJ MADHOK: I gave yesterday.

MR. SPEAKER: I cannot change the rule now.

श्री हरदयाल बेवगुण (पूर्व दिल्ली) :  
अध्यक्ष महोदय, मैं अपने अखिल-भारतीय लोक-महत्त्व के निम्न विषय की ओर प्रति-रक्षा मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वे इस के बारे में एक वक्तव्य दें :-

“बनिहाल सुरंग के निकट हिमघाव के कारण कई जवानों की मृत्यु तथा सैनिक बैगनों का नष्ट हो जाना।”

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): I regret to inform the House that a convoy of 164 vehicles was caught in a heavy snow storm and avalanches on the Jammu-Srinagar Road between Banihal and Kazikud, i.e. just after crossing the Banihal Tunnel, on the night of the 26th/27th January, 1968. A vehicle in the convoy broke down at a narrow point and it was not possible to bypass it. The vehicle accordingly blocked the movement forward of the vehicles behind it. It started raining and snowing heavily and it turned into a snow

[Shri L. N. Mishra.]

storm. The 21 vehicles accordingly were swept away into the khud with the high velocity of the storm and the avalanches.

Out of 164 vehicles, 21 vehicles fell into the khud, of these 21 vehicles, 4 vehicles have been recovered till this morning and the balance of 17 vehicles are still to be recovered. Up-till this morning of the 20th instant, a total of 13 dead bodies of combatants (one JCO and 12 other ranks) and one dead body of a civilian have been recovered. The dead body of the civilian has been handed over to the police. One JCO and 30 other ranks are still unaccounted for.

Urgent action to complete the recovery work is in hand. Continuing bad weather has however, hampered the operations. A court of enquiry has been constituted and is in progress.

श्री हरदयाल बेवगुण : अध्यक्ष महोदय, यह मामला बड़ा गम्भीर है और इस गम्भीर मामले पर भी हमारे प्रतिरक्षा मंत्रालय ने यह सौजन्य नहीं समझा कि इस के बारे में लिखित वक्तव्य सदन के सदस्यों को पहले से दिया जाये, ताकि इसके बारे में वे प्रश्न पूछ सकें। अब जो थोड़ी बहुत सूचना इन्होंने दी है—हम पहले यह सुना करते थे कि ब्रिटिश सरकार भारतीय सेना के जवानों को कौनन-पाउडर के तौर पर इस्तेमाल करती थी, तोप के भोजन के तौर पर इस्तेमाल करती थी—इस सरकार ने हमारे जवानों के साथ उस से भी बुरा मुलूक किया, जो इन के व्यवहार से स्पष्ट हो गया है... (व्यवधान)।

अनेक माननीय सदस्य : गलत है।

श्री हरदयाल बेवगुण : अध्यक्ष महोदय, 27 जनवरी की रात को यह घटना हुई, उसकी पहली सूचना समाचार पत्रों के द्वारा 17 फरवरी को, बल्कि 18 फरवरी को यहाँ लोगों को प्राप्त हुई। इस 164 ट्रकों के काफिले का कोई कमाण्डर भी होगा, जब ये ट्रक वहाँ

पर गुम हो गये, तो क्या उस को इसकी सूचना नहीं मिली होगी। मैं जानना चाहता हूँ कि इस काफिले के गुम होने की जनकारी कमाण्डर को कब प्राप्त हुई कि उस के कुछ साथी गुम हो गये हैं। उनकी रक्षा और सुरक्षा के लिये उस ने क्या व्यवस्था की थी तथा ऊपर के अधिकारियों को उस ने यह सूचना कब दी? इस में विलम्ब के क्या कारण थे? इस के संबंध में सरकार ने जो कमेटी बैठाई है, उसकी रूपरेखा क्या है?

श्री ल० ना० मिश्र : घटना बहुत दुःखद है, इस के संबंध में कोई दो रायें नहीं हैं। लेकिन इस में व्यवस्था में कमी की कोई बात नहीं है। जहाँ तक देख रेख की बात है, जिस समय यह घटना हुई, उस के फौरन बाद रिकवरी करने का प्रयत्न किया गया। लेकिन जैसा बतलाया गया है, वहाँ का मौसम बहुत खराब था, अभी भी बरफ गिरती रही है और काम सुचारू रूप से नहीं चल सका। इस घटना की सूचना भी तुरन्त मिली थी और जो कुछ किया जा सकता था, वह किया गया। इस रास्ते में सुरक्षा के लिये खास इन्तजाम है, ट्रैफिक पोस्ट्स हर जगह लगी हुई हैं, जिनमें वायर-लेस सैट वगैरह की व्यवस्था है। लेकिन जैसा हम ने बताया कि एक ट्रक के खराब हो जाने से उस के पीछे 20 ट्रक फंस गये तथा ऐसे तंग कोने पर, मोड़ पर हुआ, जिसकी वजह से वे ट्रक नहीं निकल सके, इसी बीच में बरफ पड़नी शुरू हो गई और उन को नहीं निकाला जा सका। इसका वास्तव में बहुत दुःखद है—इस में कोई सन्देह नहीं है।

श्री हुकम चन्द कछवाय (उज्जैन) : श्री मंत्री जी ने बताया कि वह इस के सम्बन्ध में जाँच करा रहे हैं, उन्होंने एक कमेटी बैठाई है। मैं विशेषकर प्रधान मंत्री जी से जानना चाहता हूँ कि कहीं इस घटना का दूसरा पहलू भी न हो, पड़ोसी शत्रु की योजना बड़े तोड़-फोड़ की कार्यवाही के कारण ऐसी घटना हुई हो, क्या यह कमेटी जो इस के बारे में जाँच

करेगी, वह इस के इस पहलू पर भी विचार करेगी ?

श्री ल० ना० मिश्र : प्रकृति पर किसी शक्त या मनुष्य का अधिकार नहीं होता है, प्रकृति के कारण ऐसा हुआ हो ।

श्री हुकम चन्द कछवाय : जो कमेटी बैठी है, वह इस ओर भी विचार करेगी कि इस में पड़ोसी द्वारा कोई तोड़-फोड़ की कार्यवाही न की गई हो ?

MR. SPEAKER: Today we have got many important motions before the House. I should request the hon. Members to go one by one. All the important subjects are there today; till the evening we have got very important business. Therefore, I should appeal to the Members to discuss the problems in a calm manner. All of them are coming. Let us not rush through them. We shall go one by one. Papers laid.

12.08 hrs.

#### PAPERS LAID ON THE TABLE

##### Annual Report of Instrumentation Limited and Review by the Government on working thereof

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table:

- (1) (i) Review by the Government on the working of the Instrumentation Limited, Kota for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Instrumentation Limited, Kota for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-138/68].

##### Notification under Companies Act and Industries (Development and Regulation) Act

SHRI F. A. AHMED: I beg to lay on the Table:

(2) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1968, published in Notification No. G.S.R. 130 in Gazette of India, dated the 20th January, 1968, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library, See No. LT-139/68].

(3) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 2297 published in Gazette of India dated the 10th July, 1967.

(ii) S.O. 3688 published in Gazette of India dated the 10th October, 1967.

(iii) S.O. 216 published in Gazette of India dated the 10th January, 1968.

[Placed in Library. See No. LT-140/68.]

(4) A statement showing reasons for delay in laying the Notifications mentioned at (i) and (ii) of item (3) above.

##### Statement on import of Ammonia for production of fertilisers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): On behalf of Shri Ashoka Mehta, I beg to lay on the Table a statement on the import of Ammonia for the production of fertilisers. [Placed in Library, See No. LT-141/68.]

##### Export of Stainless Steel Utensils (Inspection) Rules

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I beg to lay on the Table a copy of the Export of Stainless Steel Utensils (Inspection)